**The DNA Technology (Use and Application) Regulation Bill, 2019- withdrawl**

**THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY;MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER?S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):** Sir, I beg to move for leave to withdraw a Bill to provide for the regulation of use and application of Deoxyribonucleic Acid (DNA) technology for the purposes of establishing the identity of certain categories of persons including the victims, offenders, suspects, undertrials, missing persons and unknown deceased persons and for matters connected therewith or incidental thereto.

**माननीय सभापति :** प्रश्न यह है :

?कि कतिपय प्रवर्ग के व्यक्तियों की, जिसके अंतर्गत पीड़ित, अपराधी, संदिग्ध, विचारणाधीन, लापता व्यक्ति और अज्ञात मृत व्यक्ति भी हैं, पहचान स्थापित करने के प्रयोजनों के लिए डिऑक्सीराइबो न्यूक्लीक एसिड (डीएनए) प्रौद्योगिकी के प्रयोग और लागू होने के विनियम का उपबंध करने के लिए और उससे संबंधित या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को वापस लेने की अनुमति दी जाए ।?

प्रस्ताव स्वीकृत हुआ ।

DR. JITENDRA SINGH: Sir, I withdraw the Bill.

---

? (Interruptions)